

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 07.12.2015.
- Date of Hearing** : 31.7.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Damodar Valley Corporation (DVC)
- Respondents** : Madhya Pradesh Power Management Company Ltd. & Ors.
- Parties present** : Shri Venkatesh, Advocate, DVC
Shri Ashutosh Srivastava, Advocate, DVC
Shri Shivam Kumar, Advocate, DVC
Shri Nitin Kala, Advocate, TPDDL
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the bidding process for the installation of an emission control system for NO_x emissions has been completed and is being implemented. He requested to adjourn the matter for three months, by which time they would complete the bidding process in the case of FGD. He further requested the liberty to claim the capital cost of emission control system for NO_x at the truing up of the 2019-24 tariff period.

2. The Commission observed that the Petitioner is yet to complete the bidding process for the installation of FGD, and after discovery of the cost, the Petitioner may have to file the revised information, which could take some time. Therefore, the Commission



suggested that the Petitioner may withdraw the present petition and file a fresh petition upon completion of the bidding process for the installation of FGD.

3. The learned counsel for the Petitioner requested to allow the Petitioner to withdraw the present petition with the liberty to file a fresh petition on completion of the bidding process for installation of FGD. He further requested to allow the Petitioner to adjust the filing fee paid towards the present petition by way of the same treatment as that given to Kanti Bijlee Utpadan Nigam Limited vide order dated 17.7.2023 in Petition No. 56/MP/2021.

4. The Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

